41 Written Answers

S. 1	to. Name of the Co.					Location
69	M's, Commercial Tobacco Corporation			-		. Guotur
70	M s. R.V.S. Rao and Co.			ь.,		, Guntur
71	M/s, Sri Durga Tobacco Co. Pvt. Ltd.					. Guntur
72	M s, Dodda Mastan Rao and Co.		-		e.	Besavannapalam
73	M/s. Alapati Brothers Tobacco Co.				-	. Throvagunta
74	M/s, Guntur Suvarna Tobacco Pvt. Ltd.	÷				Guntur
75	M/s, Varlakshmi Enterprises	,				. Thu punaidupalem
76	Mis. Green Leaf Tobacco Co					. Tangutur
77	M/s. Kommineni Venkata Rao and Co.		,	<i>b</i> .	,	. Guntur
78	M/s, Sci Arunodya Agro Products .			,	4	. Chilakaluripet
79	M/s, Jayavasavi Impex					Guntur
80	M/s, Mohan Tobaccos	. *	~			. Coilakaluripet
81	M/s. Maddi Satyanarayana and Co. Pvt.	Lid.		•		. Chilakaluripet
82	M/s, The Guittur Tobacco Ltd					, Guntur
-83	M/s, Bharat Tobacco Co.				,	. Guntur
84	M/s. The Tobacco Trading Co			÷		. Tangutur
85	M/s, South Indian Tobacco Enterprises			.*		. Guntur
86	M/s. Kakkera Dasaiah and Co.		•	Ĩ.,	•	. Chilakaluripet
87	M/s. A.P.T.G. Co. Op. Union Ltd					, Orgole
88	M ¹ s, A.P.S.T.C. Ltd.	ŀ			~	. Hyderabad
89	M/s. Shaik Mastan Shaheb	~	.*			Guntur

Implementation of the Recommendations of Ranganath Mishra Commission

• 129. SARDAR JAGJIT SINGH AURORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what progress has been made by the two Panels constituted by Govern ment as per the recommendations ot Justice Ranganath Mishra Commis sion; and

(b) by when their findings are like ly to be made public?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH); (b) In pursuance of the recommendations of the Justice Ranganath Mishra Commission of Inquiry three Committees were appointed on 23rd February, 1987 by Delhi Administration.

2. The first Committee consisting of Justice Dalip K. Kapur, former Chief Justice of Delhi High Court and Kum Kusum Lata Mittal rehired Secretary to the Government of India has I constituted to enquire into the delinquencies and good conduct of the Police Officers of Delhi Administration.

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This Committee has already given public notice asking affidavits from the general public with reference to the terms of the Committee. The last date of 15th July, 1987 for giving affidavits has been extended to 7th August, 1987. The Committee has been given six months time for submission of the Report.

3. The second Committee consisting of Justice M. L. Jain, a former Judge of Delhi High Court and Shri A. K. Banerjee, Retd. IPS Officer has been appointed to monitor and pursue the cases relating to the offences committee during November riots. This Committee has also given public notice inviting affidavits/documents to facilitate the Inquiry. The time given in the public notice was upto 15th July, 1987 which was extended to 3lst July. The Committee has been given six months time for the submission of the Report,

4. The third Committee was appointed under the Chairmanship of Home Secretary_ Delhi Administration, to determine the exact number of deaths which took place in the Union Territory of Delhi during riots. The Committee has already submitted its report to Delhi Administration.

Promotion of spices export

130. SHRI PARVATHANENI UPENDRA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have pre pared any new scheme for promoting the production and export of spices;

(b) it so, what are the details thereof;

(c) what was the quantity along-with the value of the spices exported during 1984-85, 1985-86 and 1986-87; and

(d) what is the target for raising the output and export of spices during the year 1987-88?

THE MINISTER OF FINANCE AND THE MINISTER OF COM-

MERCE (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(b) The details are indicated in the Statement-I laid on the Table of the House. (*.See below*).

(c) The export figures are indicated in the Statement-II laid on the Table of the House. (See below).

(d) The targets as such for raising the output of spices during the year 1987-88 have not been fixed. The targets for export of spices are indicated in the Statement-III laid on the

Table of the House. (See below).

Statement-I

New Scheme for promotion of production of Spices.

A new centrally sponsored scheme on integrated development of spices has been sanctioned by the Ministry of Agriculture for implementation in the States, Union Territories of Kerala, Karnataka Tamil Tri-pura, Goa, Arunachal Pradesh, Nadu Assam, Andaman and Nicobar Islandy during the years 1987—90. The total outlay towards the scheme is Rs. 420.12 lakhs. The central share towards the scheme Is Rs. 225.28 lakhs during the currency of the scheme. It is targetted to produce 150.10 lakhs of rooted cuttings of high vielding variety of pepper; distribute 1.80 lakh packets of inputs to the small and marginal farmers in Kerala; lay out 360 pepper demons tration and rehabilitate 2500 hectare of pepper gardens. It is also envisaged to produce 1.9 lakh seedlings of clove and lay out 155 demonstration plots. 1200 demonstrations on scientific method of processing of pepper, turmeric and chillies will also be conducted.

As far as cardamom is concerned the Spices Board is implementing a number of programmes including cardamom replanting subsidy schemee departmental nursery scheme for distribution of plants, subsidised supply of irrigation equipment and copper sulphate and for irrigation etc.